

LOK SABHA  
UNSTARRED QUESTION NO.1551  
TO BE ANSWERED ON 09.03.2017

DISINVESTMENT IN NTC

1551. SHRI N.K. PREMACHANDRAN:

Will the Minister of TEXTILES वस्त्र मंत्री

be pleased to state :

- (a) whether the Government proposes to disinvest the NTC mills and if so, the details thereof and the reasons therefor;
- (b) whether the Government proposes to use the land, buildings and machineries of the closed mills and if so, the details thereof;
- (c) whether the Government proposes to settle the dues of employees and workers in closed mills by giving benefits equivalent to the benefits available to employees and workers in functioning mills and if so, the details thereof;
- (d) the details of the action taken by the Government to settle the issues of the employees in Parvathy Mills, Kollam, Kerala;
- (e) whether the Government has received any representation requesting to increase the salary/wages of employees in Parvathy Mills, Kollam and if so, the action taken thereon; and
- (f) whether the Government has received any request for settlement of employees/workers in Parvathy Mills and if so, the details thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)  
MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

**(a):** No, Madam. There is no such proposal.

**(b):** The land assets of NTC closed textile mills are to be utilized as per the provisions of Sick Textile Undertakings (Nationalization) Act, 1974, Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986 and The Textiles Undertakings (Nationalization) Act, 1995.

**(c):** The employees and workers of closed and working NTC mills are given retirement benefits. In addition, the employees of closed mills can opt for Modified Voluntary Retirement Scheme (MVRS) wherein they get additional benefits.

**(d) to (f):** The employees of Parvathy Mills have requested to extend double ex-gratia and relieve them under MVRS. As per MVRS guidelines, the employees are not entitled to the benefits sought by them. NTC has relieved 634 workers of this mill under MVRS, so far. Government has received some representations including one representation from the Hon'ble Member of Parliament (Kollam Constituency) for increase of wages for the gate Badli/Casual Workers of Parvathy Mills. All workers of this mill are being paid idle wages, owing to the mill being closed since November, 2008. Enhancing the wages of idle workers of a closed mill is not a feasible option. NTC has settled dues of 634 workers till date who opted for MVRS. The rest of the workers are being paid idle wages.

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